

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102
C.P.(IB)/247(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

OXYZO Financial Services Pvt Ltd
V/s
Mahip Industries Ltd

.....Applicant

.....Respondent

Order delivered on: 15/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Prateek Jain, Advocate.
For the Respondent : Ms. Shruti Rana, Advocate i/b. Thakkar & Pahwa,
Advocates.

ORDER

Reply is filed. Copy is given to the other side. Ld. Counsel for the Financial Creditor seeks time to file rejoinder. It is to be filed within seven days.

Matter stands adjourned to 09.05.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)